NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 236/Chd/CHD/2017

Under Section 252(3) of the Companies Act, 2013.

In the matter of:

CAN & ABLE ENTERTAINMENT PVT. LTD.

...Petitioner.

Versus

Registrar of Companies, Punjab & Chandigarh.

...Respondent

Present: Mr. Deepankur Sharma, Advocate for the petitioner.

Dr. Raj Singh, Registrar of Companies, Punjab and

Chandigarh for the respondent.

The Index filed with the petition is not complete in as much as it does not refer to the Financial Years for which the Balance Sheets have been attached with the petition. The fresh Index by mentioning the Financial Years for which the Balance Sheets have been attached be filed within a week.

Notice of this petition to the Registrar of Companies, U.T., Chandigarh and Dr. Raj Singh, Registrar of Companies, Punjab and Chandigarh present accepts the notice. Copy of the petition has been supplied to the Registrar of Companies. List the matter for hearing on 09.11.2017. Report of the Registrar of Companies be filed at least a day before the date fixed.

Sd/-(Justice R.P. Nagrath) Member (Judicial)